GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

STARRED QUESTION NO:265
ANSWERED ON:19.08.2011
IMPACT OF LAND ACQUISITION ON TRIBALS
Singh Shri Rajiv Ranjan (Lalan);Yadav Shri Dinesh Chandra

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has assessed the financial and economic conditions of the tribals (adivasis) in the aftermath of acquisition of their land in the tribal areas;
- (b) if so, the findings thereof;
- (c) whether some of the families have shifted from their traditional profession to other areas in order to tide over the financial and economic hardships;
- (d) if so, the reaction of the Government thereto; and
- (e) the corrective action taken or proposed by the Government in this regard?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO)

- (a) to (d): Land and its management is a subject matter of the State List and Land Acquisition is a subject matter of the Concurrent List. The Ministry has not carried out any assessment in respect of financial and economic conditions of the tribals in the aftermath of acquisition of their lands in the tribal areas.
- (e): The National Rehabilitation & Resettlement-2007 has been notified by the Department of Land Resources, Ministry of Rural Development on 31st October, 2007 in the official gazette to address various issues related to land acquisition & rehabilitation & resettlement. Para 7.21 of the Policy provides for rehabilitation and resettlement benefits specifically for project affected families belonging to the Scheduled Tribes and Scheduled Castes. To give statutory backing to the Policy a draft Land Acquisition and Rehabilitation & Resettlement Bill, 2011, has been prepared by the Department of Land Resources and it has been placed in the public domain on 29th July, 2011 for comments/suggestions from the stakeholders.